

- Corrigendum to Notification No. G.S.R. 559(E) published in Gazette of India dated the 31st January, 1985.
- (iii) The Sugar (Price Determination for 1984-85 Production) Fourth Amendment Order, 1985 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 23rd July, 1985.
- (2) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1985 (Hindi and English versions) Published in Notification No. G.S.R. 458(E) in Gazette of India dated the 25th May, 1985 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1983-84 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (3) above.

Punjab Agricultural Produce Markets (Amendment) Act, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table a copy of the Punjab Agricultural Produce

Markets (Amendment) Act, 1985 (President's Act No. 1 of 1985) (Hindi and English versions) published in Gazette of India dated the 11th June, 1985 under sub section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (c) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 3) Bill, 1985, which was passed by the Lok Sabha at its meeting held on the 29th July, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Reported Recognition being given to so-called Khalistan Government-in-exile by Government of Ecuador

SHRI VISHNU MODI (Ajmer) : I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

“Reported recognition being given to the so-called Khalistan Government in-exile by the Government of Ecuador and the steps taken by the Government in regard thereto.”